

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 119 of 2013 &  
IA No. 187 of 2013**

**Dated : 12<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Suparna Srivastava

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R.4  
Ms. Ranjitha Ramachandran for R.2 & 3

**ORDER**

The learned counsel for the Respondent submits that she is filing the reply today after serving copy on the other side.

Mr. Anand K. Ganesan undertakes to file Vakalatnama on behalf of Respondent No.4.

The learned counsel for the Appellant seeks some time for filing the Rejoinder. Accordingly, she is directed to file the same after serving copy on the other side.

Post the matter on **10.09.2013.**

**(Justice Surendra Kumar)  
Judicial Member**  
ts/mk

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**